

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**APPEAL NO. 394 of 2018**

**Dated: 20<sup>th</sup> February, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Azure Power Jupiter Private Limited**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Aniket Prasoon  
Mr. Abhishek Kumar  
Mr. Rahul Chauhan

Counsel for the Respondent (s) : Ms. Anushree Bardhan  
Ms. Poorva Saigal  
Ms. Tanya Sareen  
Mr. Pulkit Aggarwal for R-2/NTPC

**ORDER**

**Admit.**

The learned counsel, Ms. Anushree Bardhan, accepts notice on behalf of the second Respondent/NTPC and undertakes to file her vakalatnama in this case within two weeks and further prays for four weeks time to file her reply in this case.

The learned counsel, Mr. Aniket Prasoon, appearing for the Appellant also prays for four week's time thereafter to file his rejoinder.

Respondent Nos. 1, 3 and 4, though served, are unrepresented.

Submissions of the counsel for the second Respondent, as stated supra, are placed on record.

The counsel for the second Respondent is permitted to file Vakalatnama in this case by 05.03.2019. The counsel for the second Respondent is also permitted to file the reply in this case on or before 20.03.2019, after duly serving copy to the counsel for the Appellant.

The counsel for the Appellant is permitted to file his rejoinder to the reply to be filed by the counsel for the second Respondent on or before 16.04.2019, after duly serving copy to the counsel for the second Respondent.

List the matter on **23.04.2019**, as agreed by the counsel for the Appellant and the second Respondent.

**(Ravindra Kumar Verma)**  
**Technical Member**

vt/pk

**(Justice N.K. Patil)**  
**Judicial Member**